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Karnataka Stamp (Amendment) Act, 2007

11 of 2007

[30 April 2007]

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An Act further to amend the Karnataka Stamp Act, 1957. Whereas, it is expedient further to amend the Karnataka Stamp Act, 1957 (Karnataka Act 34 of 1957), for the purposes hereinafter appearing; Be it enacted by Karnataka Legislature in the fifty-eighth year of the Republic of India as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Karnataka Stamp (Amendment) Act, 2007.

(2) It shall be deemed to have come into force with effect from the 1st day of April, 2006.

2. Amendment Of Section 9 :-

In the Karnataka Stamp Act, 1957 (Karnataka Act 34 of 1957), in section 9, in sub-section(1), in clause (a), for the second proviso, the following shall be substituted, namely :-

"Provided further that the State Government may in public interest reduce or remit by notification till 31st March 2011, the stamp duty payable on any instrument, to be specified therein executed by, specified new tiny, small scale, medium scale or large scale Industrial Units or Mega projects as defined in the New Industrial Policy specified in Government Order CI 319 SPI 2005, dated : 26.08.2006 or by such key projects of core area as defined in the said policy or specified by the state Government from time to time."